

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF FINANCIAL SERVICES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-1035**  
ANSWERED ON- 12/12/2023

**DETAILS OF SECTOR-WISE LOANS WAIVED OFF**

1035. SHRI DEEPENDER SINGH HOODA

Will the Minister of FINANCE be pleased to state:-

(a) the details of the loans waived off each year since 2019 including 2023, sector-wise and State-wise; and

(b) whether Government has also written off the loans of the farmers across the country, if so, the details thereof for the last five years including 2023, State-wise?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(DR. BHAGWAT KARAD)

(a) and (b): As per the information available with this Department, the Government of India has not done debt waiver during the last five financial years. Further, the Government does not write-off any loan given to borrowers by banks. As per Reserve Bank of India (RBI) guidelines and policy approved by banks' Boards, NPAs, including, *inter-alia*, those in respect of which full provisioning has been made on completion of four years, are removed from the balance-sheet of the bank concerned by way of write-off. Such write-off does not result in waiver of liabilities of borrowers to repay and therefore, write-off does not benefit the borrowers. Banks evaluate/consider the impact of write-offs as part of their regular exercise to clean up their balance-sheet, avail tax benefit and optimise capital, in accordance with the said guidelines and policies of the respective Boards. The borrowers of written-off loans continue to be liable for repayment and banks continue to pursue recovery actions initiated in written-off accounts through various recovery mechanisms available to them, such as filing of a suit in civil courts or in Debts Recovery Tribunals, action under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, filing of cases in the National Company Law Tribunal under the Insolvency and Bankruptcy Code, 2016, through negotiated settlement/compromise, and through sale of non-performing assets.

Further, RBI has apprised that state-wise information regarding the loans amount written-off is not maintained by it. However, sector-wise details of loans written off, including agricultural loans written-off, by SCBs during the last five financial years, are at **Annex**.

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Rajya Sabha unstarred question no. 1035, regarding Details of sector-wise loans waived off

**Details of sector-wise loans written-off by Scheduled Commercial Banks**

(Amounts in crore Rs.)

<b>Sector</b>	<b>FY 2018-19</b>	<b>FY 2019-20</b>	<b>FY 2020-21</b>	<b>FY 2021-22</b>	<b>FY 2022-23</b>
<b>Agriculture</b>	12,622	12,969	14,483	15,222	21,962
<b>Industry</b>	1,51,655	1,44,425	1,03,306	57,242	86,720
<b>Services</b>	36,408	60,763	44,818	49,325	56,880
<b>Retail</b>	10,681	13,607	18,936	29,475	28,627

*Source: RBI (provisional data for FY 2022-23)*

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